

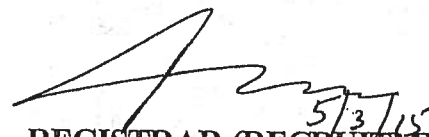
HIGH COURT OF JUDICATURE AT HYDERABAD

FOR THE STATE OF TELANGANA AND
FOR THE STATE OF ANDHRA PRADESH

NOTICE TO ALL CONCERNED

1. Any person, who resorts to any act or omission intending to disturb or interfere with in any manner in peaceful holding of examination shall be dealt with in accordance with law (both civil and criminal).
2. Any examinee who indulges or attempts to indulge or causes to indulge in any manner, whatsoever intending to disturb, obstruct or interfere with the holding of peaceful examination, shall be dealt with in accordance with appropriate law, which may result in debarring from appearing examinations of recruitment by the High Court in future.
3. If for any reason because of interference and obstruction so caused by any person, fresh examination is required to be conducted later, cost thereof may be recovered from the person or persons who will be found responsible for such act or omission as a public demand.
4. No candidate shall bring mobile phones or any other communication device along with him to the examination centre. Should it be found, the same shall be immediately seized and shall be confiscated.
4. No article or object of any character which can be used as a missile or weapon, or for occurrence of fire, smoke, shall be brought by any person to examination centre (except police authority). If found, he/she shall be dealt with appropriately.
5. All the eligible candidates are advised to report at the examination centre well in advance, preferably in between 8.30 a.m. and 9.00 a.m. to avoid possible any inconvenience.

5.3.2015


5/3/15
REGISTRAR (RECRUITMENT)